N
SLP(C)No. 5248 OF 2001
ITEM No.43 Court No. 2 SECTION IVB
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.5248/2001

(From the judgement and order dated 04/01/2001 in CWP 7349/98
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

VIJAY SYAL AND ANR. Petitioner (s)

VERSUS

STATE OF PUNJAB AND ORS. Respondent (s)
(With prayer for interim relief)
(With Appln(s). for permission to submit additional document(s))
With
SLP(C)No.10161/2001,SLP(C)No.11480/2001,SLP(C)No.9876/2001

Date : 03/09/2001 These Petitions were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE B.N. KIRPAL
HON'BLE MR. JUSTICE ASHOK BHAN

For Petitioner (s) in SLP 5248/01 — M/s H.K. Puri, S.K. Puri, Rajesh Srivastava, Ujjwal Banerjee, Harpreet Singh Sandhu, Advs.

in SLP 9876/01 — Mr. Vipin Gogia, Adv.
Ms. Jaspreet Gogia, Adv.

in SLP 10161/01 — Mr. Rohit Minocha, Adv.

in SLP(C) 11480/01 — Mr. Neeraj Kumar Jain, Aditya Kumar Choudhary,~ Bharat Singh & Ugra Shankar Prasad, Advs.

For Respondent (s) for RR 1 to 3 — Mr. Satinder S. Gulati, Adv.

RR 8 & 9 — M/s L.K. Pandey, C.K. Virmani, Rajeev Kumar Sharma, Advs.

Mr. R.S. Suri, Adv.

Mr. Abhijit Sengupta, Adv.

Mr. A.D.N.Rao, Adv.

Mr. K.K. Gupta, Adv.

UPON hearing counsel the Court made the following
O R D E R

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.SP2
Counter affidavit wherever required to be filed within four weeks. Rejoinder be filed within two weeks thereafter. List after six weeks.
.SP1

Kalyani. (S.L. GOYAL)@@
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